

(घ) इस बात को सुनिश्चित करने के लिए क्या कदम उठाए जा रहे हैं कि भविष्य में इस प्रकार राज्यों को मूल पत्र हिन्दी में भेजे जाएं ?

विदेश मंत्रालय में राज्य मंत्री (श्री ए० ए० रहोम) : (क) से (घ) : विस्तृत सूचना एकत्र की जा रही है और एकत्र होते ही सदन की मेज पर रख दी जाएगी ।

Rules and regulations regarding Central registered of Homoeopathy

2924. SHRI J. S. PATIL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have taken any decision about the rules and regulations as prepared and submitted by the Central Council of Homoeopathy, New Delhi, to the Government on 27 January, 1982, under which the Central Register of Homoeopathy maintained; and

(b) if not, what are the specific reasons for the delay in arriving at a decision in this regard and when the same is likely to be taken?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) The Homoeopathy Central Council (Registration) Regulations, 1982, have already been approved by the Government.

(b) Does not arise.

दिल्ली में फार्मासिस्टों को हड़ताल अवधि का बतन न दिया जाना

2925. श्री निहाल सिंह : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली और अन्य नगरों में फार्मासिस्टों ने जुलाई और नवम्बर, 1978 में अपनी मांगों के समर्थन में हड़ताल की थी :

(ख) यदि हां, तो उस अवधि के लिए रोके गए वेतन की राशि कितनी है ;

(ग) क्या अखिल भारतीय केन्द्रीय सरकार स्वास्थ्य सेवा योजना कर्मचारी संघ की दिल्ली शाखा ने केन्द्र सरकार से उक्त अवधि से संबंध वेतन का भुगतान करने की मांग की है; और

(घ) यदि हां, तो उस पर सरकार ने क्या निर्णय लिया है ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री बी शंकरानन्द) : (क) और (ख) दिल्ली में केन्द्रीय सरकार स्वास्थ्य योजना के फार्मासिस्टों ने नवम्बर 1978 में हड़ताल कर दी थी । जिन फार्मासिस्टों को उनको अधिकृत अनुपस्थिति की अवधि के दौरान हड़ताल पर मना गया था उन्हें "काम नहीं वेतन नहीं" के सिद्धान्त पर उक्त अवधि के वेतन का भुगतान नहीं किया गया था ।

(ग) जी, हां ।

(घ) यह निर्णय पहले ही लिया जा चुका है कि हड़ताल की अवधि को "काम नहीं, वेतन नहीं" के सिद्धान्त पर नियमित कर दिया जाए । अखिल भारतीय केन्द्रीय सरकार स्वास्थ्य योजना कर्मचारी संघ की मांग पर कोई और निर्णय नहीं लिया गया है ।

Wagons Requiring Replacement ...

2927. SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased to state the total number of wagons with the Railways at present and the number requiring replacement per year?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLI-

KARJUN): The total number of wagons (in terms of 4 wheelers) (BG & MG) owned by the Railways as on 31-3-82 was 5,38,474. The number of wagons requiring replacement per year depends on the arisings of unserviceable wagons on age basis.

Librarian for national library, Calcutta

2928. **DR. A. U. AZMI**: Will the Minister of EDUCATION AND CULTURE be pleased to state:

(a) whether it is a fact that there has been no regular Librarian in the India National Library, Calcutta since 1977 as a result of which the management of the Library is in a mess and instead of appointing a suitably qualified Librarian, an Under Secretary from the Education Ministry was appointed as the Chief of the Library;

(b) whether Government have failed to lay down any clear policy defining the scope, functions and objectives of the Library; and

(c) if so, reasons thereof together with action taken to revamp the prestigious National Library, Calcutta?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) The post of Librarian in the National Library, Calcutta has been lying vacant for some time, even though efforts have been made to fill up the vacancy through the Union Public Service Commission. The Commission has now again advertised the post and the last date for submission of applications was 18th October, 1982. Meanwhile adequate arrangements have been ensured for the normal managements of the Library and for maintenance of Library Services to the readers and scholars

(b) No, Sir. The scope, functions and objectives of the National Library, Calcutta are well defined since long.

(c) Does not arise.

Delhi University and College Karamchari Union Members Lathicharged

2929. **SHRI RAJNATH SONKAR SHASTRI**:

DR. A. U. AZMI:

Will the Minister of EDUCATION AND CULTURE be pleased to state:

(a) whether it is a fact that members of Delhi University and College Karamchari Union were lathicharged on 2 October, 1982 while offering dharana outside the Vice-Chancellor's Office demanding implementation of the agreement reached between the DUCKU and the University authorities; and

(b) if so, reasons thereof?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) and (b). The Union had launched an agitation from September 6, 1982 to press the immediate implementation of the agreement entered into between them and the University in January-February, 1982. The University had already initiated necessary steps to implement the agreement, some provisions of which required the approval of the University Grants Commission and the Government for implementation. Though the University had apprised the Union of the steps taken by it, the Karamcharis resorted to the agitation and tried to disrupt the Supplementary Examinations that were in progress. In order to ensure that the arrangements for the Examinations were not disrupted, the University sought the assistance of Police. On October 2, 1982 when some officials of the University entered the Examination Branch, some employees gathered outside and tried to force their way into the Examination Branch. This led to a clash between the Police guarding the entrance and the employees, following which some employees were taken into custody.